

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Writ Jurisdiction)
W.P.(C) No. 1835 of 2011

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Smt. Moti Devi **Petitioner**

Versus

The State of Jharkhand & Others **Respondents**

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

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For the Petitioner : Mr. Sanjay Kumar Pandey, Advocate
For the Respondents :
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05/10.09.2021.

Heard, learned counsel for the petitioner, Mr. Sanjay Kumar Pandey.

It appears that writ petition has been filed on 08.04.2011 and the Stamp Reporter has pointed out defects vide S.R. dated 22.12.20210. Thereafter. Office has further reported the defects on 07.04.2011.

Thereafter, the matter was listed before Lawazima of Registrar (Establishment) on 20.05.2011, when two weeks' time was granted as prayed by learned counsel for the petitioner to remove the defects, but the defect no. 3 i.e. affidavit sworn and sign by the parvikar of petitioner instead of petitioner has not been removed. Thereafter, the matter was listed before the Lawazima of learned Registrar General on 27.01.2021, when again two weeks' time was granted, as prayed for by the learned counsel for the petitioner to remove the defect no. 3, but the said defect has not been removed.

Thereafter, the matter was listed before the Coordinate Bench of this Court on 10.03.2021, but even then defect no. 3 has not been removed.

Learned counsel for the petitioner has submitted that further two weeks' time may be granted so as to remove the defect.

Under the aforesaid circumstances, two week's further time is granted to the petitioner to remove the defect no. 3, subject to the cost of Rs.500/- to be deposited before the Advocate Clerk's Association, Jharkhand High Court, Ranchi, as the matter relates to the year 2011 and the same has remained pending for approximately 10 years for non-removal of defect(s).

Put up this case on 29.09.2021.

(Kailash Prasad Deo, J.)

Jay/-